HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE FOURTH DAY OF MARCH
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NOs:
121,127,134,135,137,138,140,142,146,147,150,151,152,153,154 and 155 OF 2025

WRIT APPEAL NO: 121 OF 2025

Writ Appeal under clause 15 of the Letters Patent Writ preferred against the Order Dated 17/12/2024 in WP No. 37182 of 2021. on the file of the High Court.

Between:

M/s. Manappuram Finance Limited, A company incorporated under the Companies Act, 1956 and having its Registered Office at 470(old)/W638A(new) Manappuram House, Valapad, Thrissur, Kerala - 680 567 Rep.by its Authorized Signatory Mr. Bugata Narayana

...APPELLANT

AND

1. The State of Telangana, Rep. by its Principal Secretary, Department of Home, Secretariat, Hyderabad.
2. The Director General of Police, The DGP Office, Lakdikapool, Hyderabad.
3. The Inspector of Police, CCS, Mahabubabad, Telangana
4. Bantu Jayaraju, S/o. Vasantha Raju, Aged about 42 yrs, Occ. Self Employed Professional, 5-3-90, Sitharampuram, Near Swami Narsing Home, Maripeda, Warangal Dist.,
5. The Reserve Bank of India, Rep. by its Chief General Manager, Reserve Bank Buildings, Central 1, 12 and 13 Floor, Central office building, Shahid Bhaghat Singh Marg, Mumbai - 4
6. The Union of India, Rep by its Principal Secretary, Ministry of Finance, New Delhi.

...RESPONDENTS

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings pursuant to the letter dated 21.12.2021 in connection with FIR No. 47 of 2021 on the file of 3rd respondent by restraining the 3rd respondent from interfering with its day-to-day banking activities of the petitioner, pending disposal of the writ appeal

Counsel for the Appellant: SRI P.VENUGOPAL REP., FOR SRI. GOPALA RAO AMANCHARLA V

Counsel for the Respondent Nos.1 to 3: SRI MAHESH RAJE GP FOR HOME

Counsel for the Respondent: Ms. PRATUSHA BOPPANA REP., FOR M/S. N LEGAL HYDERABAD

Counsel for the Respondent NO.6: SRI B. MUKHERJEE REP., FOR SRI GADI PRAVEEN KUMAR DY. SOLICITOR GENERAL OF INDIA

WRIT APPEAL NO: 127 OF 2025

Writ Appeal under clause 15 of the Letters Patent Preferred Against the Order Dated 17/12/2024 Passed in W P No 23253 of 2024. on the file of the High Court.

Between:

M/s. Manappuram Finance and Leasing Limited, Having its registered Office at IV/470(01d), W683A (NEW), Manapuram House, Valapad, THRISSUR, Kerala, India-680567, And its Branch Office at 722m Ashok Nagar H.No.1-10-66/1, Ashok Nagar, Hyderabad, Ranga Reddy., pin-500020, Represented through its Authorised Representive Avaya Kumar Jena

...APPELLANT

AND

1. The State of Telangana, Rep, by its Prl. Secretary, Department of Home, Secretariat, Hyderabad.
2. The Director General of Police, The DGP Office, Lakdipool, Hyderabad.
3. The Commissioner of Police, Hyderabad. The Office of the Commissioner, Hyderabad City.
4. The Dy. Commissioner of Police, Central Zone, Hyderabad.
5. The Station House Officer, Narayanaguda Police Station, Hyderabad.
6. Marri Sai Laxman, S/o. Mari Rajeshwar, Age. 35 years, Occ. Private Employee, R/o. H.NO. 3-6-355/20, Chandra Nagar, Basheer Bagh , Himayat Nagar, Hyderabad.500029
7. Akshay Agarwal, S/o. Ani Agarwal, Age. 33 years, Occ. Business, R/o.H. No. 3-6-21/6, Akash Ganga Colony, Basheer Bagh, Himayat Nagar, Hyderabad-500029

...RESPONDENTS

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings pursuant to the letter dated 14.08.2024 in connection with FIR No. 244 of 2024 on the file of 5th respondent by restraining the 5th respondent from interfering with its day-to-day banking activities of the petitioner, pending disposal of the writ appeal

Counsel for the Appellant: SRI P. VENUGOPAL REP., FOR SRI. GOPALA RAO AMANCHARLA V

Counsel for the Respondent Nos.1 to 5: SRI MAHESH RAJE GP FOR HOME

Counsel for the Respondent Nos.6&7: ---

WRIT APPEAL NO: 134 OF 2025

Writ Appeal under clause 15 of the Letters Patent preferred against the Order dated 17/12/2024 passed in W.P No. 42682 of 2022 on the file of the High Court.

Between:

M/s. Manappuram Finance and Leasing Limited, A company incorporated under the Companies Act, 1956 and having its registered office at 470(old)/W638A(new) Manappuram House, Valapad, Thrissur, Kerala - 680 567 And its Branch office at Sangareddy Dist - 502001 Rep. by its Authorised Representative

...APPELLANT

AND

1. The State of Telangana, Rep by its Principal Secretary, Dept of Home, Secretariat, Hyderabad.,
2. The Director General of Police, The DGP Office, Lakdikapool, Hyderabad.
3. The Circle Inspector of Police, Jinnaram Circle, Sangareddy Dist.

...RESPONDENTS

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings pursuant to the letter dated nill received on 22.11.2022 in connection with FIR No. 152 of 2022, Gummadala P.S Sanga Reddy Dist, on the file of 3rd respondent by restraining the 3rd respondent from interfering with its day-to-day banking activities of the petitioner, pending disposal of the writ appeal

Counsel for the Appellant: SRI P. VENUGOPAL REP., FOR SRI. GOPALA RAO AMANCHARLA V

Counsel for the Respondents: SRI MAHESH RAJE GP FOR HOME

WRIT APPEAL NO: 135 OF 2025

Writ Appeal under clause 15 of the Letters Patent preferred against the Order dated 17/12/2024 passed in W P No 5675/2024 on the file of the High Court.

Between:

M/s. Manappuram Finance and Leasing Limited, A company incorporated under the Companies Act, 1956 and having its registered office at 470(old)/W638A(new) Manappuram House, Valapad, Thrissur, Kerala - 680 567 And its branch office at H.NO. 2-22-93/1, 1st floor, near Huda Park, Pipeline road, Vijayanagar Colony, kukatpally, RR DIST - 500072 BRANCH ID . 1723 Rep. by its Authorised Representative

...APPELLANT

AND

1. The State of Telangana, Rep by its Principal Secretary, Dept of Home, Secretariat, Hyderabad.,
2. The Director General of Police, The DGP Office, Lakdikapool, Hyderabad.
3. The Station House Officer, Uppal Police Station, Rachakonda
4. Smt. Nuthalapati Ramadevi, S/o. Late Kondapaka Naidu, age. 62 years, Occ. House wife, R/o. H.No. Flat no. 05 , 1st floor, Manohara Residency, Street . Hanumasainagar Suryanagar Colony, MedchalMalkajgiri Dist.
5. Sathwik Dasari, S/o. Gabriel Aged about 29 years, OCC. Private employee R/o. H.No. Flat no. 304, Srikrishna Residency, Ramachandrapuram, Lingampally, Medak.

...RESPONDENTS

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings pursuant to the letter dated 26.02.2024 in connection with FIR No. 226 of 2024 on the file of 3rd respondent by restraining the 3rd respondent from interfering with its day-to-day banking activities of the petitioner, pending disposal of the writ appeal

Counsel for the Appellant: SRI P. VENUGOPAL REP., FOR SRI. GOPALA RAO AMANCHARLA V

Counsel for the Respondent Nos.1 to 3: SRI MAHESH RAJE GP FOR HOME

Counsel for the Respondent Nos.4&5: ---

WRIT APPEAL NO: 137 OF 2025

Writ Appeal under clause 15 of the Letters Patent Writ preferred against the Order Dated 17/12/2024 in WP No 16060 of 2024. on the file of the High Court.

Between:

M/s. Manappuram General Finance and Leasing Limited, A company incorporated under the Companies Act, 1956 and having its registered office at 470(old)/W638A(new) Manappuram House, Valapad, Thrissur, Kerala - 680 567 And its Branch office at No. 6/3/188/4/1, 1st floor, Opp. Pillar No. 311, Shivrampally, HYD - 500 052 Rep. by its Authorised Representative Mr. Dinesh RN

...APPELLANT

AND

1. The State of Telangana, Rep. by its Principal Secretary, Dept of Home, Secretariat, Hyderabad.
2. The Director General of Police, The DGP Office, Lakdikapool, Hyderabad.
3. The Inspector of Police, Rajendranagar PS Cyberabad, HYD
4. Sri Sultan Amarender, S/o.Sultan Lalaiah, Aged about 53 years, Occ. Doctor, R/o. T9 - 902, Kenworth Apartments, Bhavani Colony, Rajendranagar, RR Dist.
5. Muktham Somasekhar, S/o. Srinivasulu Aged about 39 years Occ. Private employee R/o. H.No. 180 Adarsh Nagar, Shivrampally P.O, Hasannagar, Dist., Hyderabad Urban, Telangana

...RESPONDENTS

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings pursuant to the letter dated 21.06.2024 in connection with FIR No. 1033 of 2023 on the file of 3rd respondent by restraining the 3rd respondent from interfering with its day-to-day banking activities of the petitioner, pending disposal of the writ appeal

Counsel for the Appellant: SRI P. VENUGOPAL REP., FOR SRI. GOPALA RAO AMANCHARLA V

Counsel for the Respondent Nos.1 to 3: SRI MAHESH RAJE GP FOR HOME

Counsel for the Respondent Nos.4&5: ---

WRIT APPEAL NO: 138 OF 2025

Writ Appeal under clause 15 of the Letters Patent preferred against the Order dated 17/12/2024 passed in W. P. No. 13233 of 2024. on the file of the High Court.

Between:

M/s. Manappuram General Finance and Leasing Limited, A company incorporated under the Companies Act, 1956 and having its registered office at 470(old)/W638A(new) Manappuram House, Valapad, Thrissur, Kerala - 680 567. And its branch office at Chandanagar, Building no. 2 -85, 1st floor, near Swagath Hotel, Pune Road, Chandanagar, Rangareddy Dist. Pin 500050 Rep. by its Authorised Representative, Mr. Dinesha RN

...APPELLANT

AND

1. The State of Telangana, Rep by its Principal Secretary, Dept of Home, Secretariat, Hyderabad.
2. The Director General of Police, The DGP Office, Lakdikapool, Hyderabad.
3. The Station House Officer, KPHB Colony Police Station Cyberabad Dist.
4. Goduru Sree Harsha Reddy, S/o. Goduru Mahendar Reddy, Aged about 36 years, Occ. Business, Medchal-Malkajgiri, Villa No. 53, Kukatpally, TS.
5. Giddi Madhu Babu, S/o. Satyanarayana Aged about 37 years, Occ. Not known 326, Nadavapalli, PO Nadavapalli, East Godavari, AP 533 212

...RESPONDENTS

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings pursuant to the letter dated 02.05.24 in connection with FIR No. 435/2024 of 2024 on the file of 3rd respondent by restraining the 3rd respondent from interfering with its day-to-day banking activities of the petitioner, pending disposal of the writ appeal

Counsel for the Appellant: SRI P. VENUGOPAL REP., FOR SRI. GOPALA RAO AMANCHARLA V

Counsel for the Respondent Nos.1 to 3: SRI MAHESH RAJE GP FOR HOME

Counsel for the Respondent Nos.4&5: ---

WRIT APPEAL NO: 140 OF 2025

Writ Appeal under clause 15 of the Letters Patent Preferred Against the Order Dated 17/12/2024 Passed in W P No 25844 of 2024. on the file of the High Court.

Between:

M/s. Manappuram Finance and Leasing Limited, A company incorporated under the Companies Act, 1956 and having its registered office at 470(old)/W638A(new) Manappuram House, Valapad, Thrissur, Kerala - 680

567 And its branch office at Thandur, Vikarabad Dist. Rep. by its Authorised Representative

...APPELLANT

AND

1. The State of Telangana, Rep by its Principal Secretary, Dept of Home, Secretariat, Hyderabad.,
2. The Director General of Police, The DGP Office, Lakdikapool, Hyderabad.
3. The Station House Officer, Rajendranagar, Cyberabad.
4. Patiolla Vijaya Bhaskar Reddy, S/o. Parshura Reddy, Aged about 35 years, OCC. Business , R/o. H.No. 277, OC Colony, Kottur, PO Balanagar, Mehbubnagar Dist.
5. Smt. Pulla Narmada Devi, W/o. Pulla Amarath Reddy, Aged about 60 years, Occ. House wife, R/o. flat no. 406, 4th floor, Rajendranagar, Hyderguda, RR Dist.

...RESPONDENTS

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings pursuant to the letter dated 13.9.2024 in connection with FIR No. 881 of 2024 on the file of 3rd respondent by restraining the 3rd respondent from interfering with its day-to-day banking activities of the petitioner, pending disposal of the writ appeal

Counsel for the Appellant: SRI P. VENUGOPAL REP., FOR SRI. GOPALA RAO AMANCHARLA V

Counsel for the Respondent Nos.1 to 3: SRI MAHESH RAJE GP FOR HOME

Counsel for the Respondent Nos.4&5: ---

WRIT APPEAL NO: 142 OF 2025

Writ Appeal under clause 15 of the Letters Patent Preferred Against Order Dated 17/12/2024 Passed in WP.No. 7481 of 2024. on the file of the High Court.

Between:

M/s. Manappuram Finance and Leasing Limited, A company incorporated under the Companies Act, 1956 and having its registered office at 470 (old)/W638A(new) Manappuram House, Valapad, Thrissur, Kerala - 680 567 And its branch office at Kalyan Durg, Building no. 10-1,10/375, Istfloor ,MasaavariVeedhi, Ananthapur dist. AP - 515761

...APPELLANT

AND

1. The State of Telangana, Rep. by its Principal Secretary, Dept of Home, Secretariat, Hyderabad.
2. The Director General of Police, The DGP Office, Lakdikapool, Hyderabad.
3. The Station House Offiecer, Makthal P.S, Narayanpet Dist.
4. Katta Veera Sekhar, S/o. Late Laxmi Narayana, R/o. Makthal village, Narayanpet Dist - 509208
5. B.Anand, S/o. Bandi Parameshwarappa, Aged about 24 years, Occ. Business, R/o. 8/1212, BC Colony, Kalyanadurgam, Ananthapur District, AP - 515761

...RESPONDENTS

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings pursuant to the letter dated 02/03/2024 in connection with FIR No. 191 of 2023 on the file of 3rd respondent by restraining the 3rd respondent from interfering with its day-to-day banking activities of the petitioner, pending disposal of the writ appeal

Counsel for the Appellant: SRI P. VENUGOPAL REP., FOR SRI. GOPALA RAO AMANCHARLA V

Counsel for the Respondent Nos.1 to 3: SRI MAHESH RAJE GP FOR HOME

Counsel for the Respondent Nos.4&5: ---

WRIT APPEAL NO: 146 OF 2025

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 17/12/2024 passed in W.P No. 2418 of 2024 on the file of the High Court.

Between:

M/s. Manappuram Finance Limited, A company incorporated under the Companies Act, 1956 and having its registered office at 470(old)/W638A(new) Manappuram House, Valapad, Thrissur, Kerala - 680 567 And its Branch office at Sangareddy Dist - 502001 Rep. by its Authorised Representative Mr. Dinosh RN

...APPELLANT

AND

1. The State of Telangana, Rep by its Principal Secretary, Dept of Home, Secretariat, Hyderabad.,
2. The Director General of Police, The DGP Office, Lakdikapool, Hyderabad.
3. The Station House Officer, Kondapur PS, Sangareddy,

4. Mohammed Yousuf, S/o. Mohammed Ghouse, Aged about 27 years, Occ. Centering Work R/o. Malkapur village, Kondapur Mandal, TS

5. Mohammed Ali, S/o. Late Mohammed Haneef, Aged about 30 years, OCC. Not known to the petitioner, R/o. Malkapur Village, Kondapur Mandal, T.S

...RESPONDENTS

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings pursuant to the letter dated 25.01.2024 in connection with FIR Crime No. 219 of 2023 on the file of 3rd respondent by restraining the 3rd respondent from interfering with its day-to-day banking activities of the petitioner, pending disposal of the writ appeal

Counsel for the Appellant: SRI P. VENUGOPAL REP., FOR SRI. GOPALA RAO AMANCHARLA V

Counsel for the Respondent Nos.1 to 3: SRI MAHESH RAJE GP FOR HOME

Counsel for the Respondent Nos.4&5: ---

WRIT APPEAL NO: 147 OF 2025

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 17/12/2024 passed in W P No 21206/2024 on the file of the High Court.

Between:

M/s. Manappuram General Finance and Leasing Limited, A company incorporated under the Companies Act, 1956, and having its Registered Office at 470(old)/W638A(new), Manappuram House, Valapad, Thrissur, Kerala - 680 567 And its branch office at Bandlaguda, H.No.8-4-62, Mailardevpally, near Anumol Garden, Main Airport Road, Rajender Nagar Road, Bandlaguda, Ranga Reddy Dist.-500005 Rep. by its Authorised Representative Mr Dinesh RN

...APPELLANT

AND

1. The State of Telangana, Rep.by its Principal Secretary, Dept of Home, Secretariat, Hyderabad.,

2. The Director General of Police, The DGP Office, Lakdikapool, Hyderabad.

3. The Station House Officer, Bandlaguda P.S, Hyderabad Dist.

4. Farazana Begum, W/o. Mohammed Khaja Miya, Aged about 36 years, OCC. Maid Servant, R/o, Near Chruch, Patel Nagar Kaman, Bandlaguda, HYD.

5. Smt. Thankamma Cherian, W/o. T.G. Cherian Aged about 77 years, Occ. Retired Employee, R/o. Bandlaguda, Hyderabad

...RESPONDENTS

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings pursuant to the letter dated 31.07.2024 in connection with FIR No. 251 of 2024 on the file of 3rd respondent, by restraining the 3rd respondent from interfering with its day-to-day banking activities of the petitioner, pending disposal of the writ appeal

Counsel for the Appellant: SRI P. VENUGOPAL REP., FOR SRI. GOPALA RAO AMANCHARLA V

Counsel for the Respondent Nos.1 to 3: SRI MAHESH RAJE GP FOR HOME

Counsel for the Respondent Nos.4&5: ---

WRIT APPEAL NO: 150 OF 2025

Writ Appeal under clause 15 of the Letters Patent preferred against the Order dated 17/12/2024 passed in W.P. No. 41686 of 2022. on the file of the High Court.

Between:

M/s. Manappuram Finance Limited, A company incorporated under the Companies Act, 1956 And having its registered office at 470(old) W638A(NEW) Manappuram House, Valapad, Thrissur, Kerela - 680567 Rep. by its Authorized Signatory Mr. Dinesha R.N.

...APPELLANT

AND

1. The State of Telangana, Rep. by its Prl. Secretary, Department of Home, Secretariat, Hyderabad.
2. The Director General of Police, The DGP Office, Lakdipool, Hyderabad.
3. The Inspector of Police, P.S. Nacharam, Rachakonda Cyberabad.

...RESPONDENTS

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings pursuant to the letter dated 07.11.2022 in connection with FIR No. 482 of 2022 on the file of 3rd respondent by restraining the 3rd respondent from interfering with its day-to-day banking activities of the petitioner, pending disposal of the writ appeal

Counsel for the Appellant: SRI P. VENUGOPAL REP., FOR SRI. GOPALA RAO AMANCHARLA V

Counsel for the Respondents: SRI MAHESH RAJE GP FOR HOME

WRIT APPEAL NO: 151 OF 2025

Writ Appeal under clause 15 of the Letters Patent Writ Appeal Preferred Against the Order Dated.1712/2024in W.P.No. 6180 of 2023 and pass on the file of the High Court.

Between:

1. M/s. Manappuram General Finance and Leasing Limited, having its Registered Office at IV/ 470(old) W638A(NEW) Manappuram House, Valapad, Thrissur, Kerela India - 680567 And its branch office at Vinod Mahal Center, Khammam, Telangana, Through its Authorized Signatory.Mr. Dinesha RN
2. Manappuram General Finance and Leasing Limited, having its registered office at IV/ 470(old) W638A(NEW) Manappuram House, Valapad, Thrissur, Kerela India - 680567 And its branch office at Wyra Road, Khammam, Telangana, through its authorized signatory. Mr.Dinesha

...APPELLANTS

AND

1. The State of Telangana, Rep. by its Prl. Secretary, Department of Home, Secretariat, Hyderabad.
2. The Director General of Police, The DGP Office, Lakdipool, Hyderabad.
3. The Station House Officer, II Town P.S, Khammam.
4. S.V. Ramana Murthy, S/o. Veda Murthy, Age 56 Years, Occupation. Police, R/o. H.No 15-11-24, VDO'S Colony, Khammam.

...RESPONDENTS

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings pursuant to the letter dated 25.02.2023 in connection with FIR No. 244 of 2024 on the file of 3rd respondent by restraining the 3rd respondent from interfering with its day-to-day banking activities of the petitioner, pending disposal of the writ appeal

Counsel for the Appellant: SRI. GOPALA RAO AMANCHARLA V

Counsel for the Respondent Nos.1 to 3: SRI MAHESH RAJE GP FOR HOME

Counsel for the Respondent Nos.4: ---

WRIT APPEAL NO: 152 OF 2025

Writ Appeal under clause 15 of the Letters Patent Preferred Against the Order dated. 17/12/2024, Passed in WP.No. 31018 of 2023. on the file of the High Court.

Between:

M/s. Manappuram Finance Limited., Having its Administration office at Valapad, Thrissur, Kerela - 680567 Branch Office at, Tolichowki, Hyderabad-500008, Represented through its Authorized representative, Area Head Manager, Mr. Vinay

...APPELLANT

AND

1. The State of Telangana, Rep. by its Prl. Secretary, Department of Home, Secretariat, Hyderabad.
2. The Director General of Police, The DGP Office, Lakdipool, Hyderabad.
3. The Station House Officer, Film Nagar P.S, Hyderabad.
4. Mohammed Javeeduddin, S/o. Mohammed Rukunuddin, Aged about 45 years, Occ. Bussiness, R/o. House No. 8-1-399/6, Janaki Nagar Tolichowki, Hyderabad, TS-500008.
5. Mohammed Immam, S/o. Mohammed Saleem, Aged not Known to Petitioner, Occ. Bussiness, R/o. Mothi Nagar, Hyderabad, Telanagana.
6. Shaikh Salman Shareef, S/o. Shaikh Khaiser Shareef, Aged not Known to Petitioner, Occ. Bussiness, Resident of Nanalnagar, Hyderabad, Telanagana

...RESPONDENTS

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings pursuant to the letter dated 11.10.2023 in connection with FIR No. 180 of 2023 on the file of 3rd respondent by restraining the 3rd respondent from interfering with its day-to-day banking activities of the petitioner, pending disposal of the writ appeal

Counsel for the Appellant: SRI P. VENUGOPAL REP., FOR SRI. GOPALA RAO AMANCHARLA V

Counsel for the Respondent Nos.1 to 3: SRI MAHESH RAJE GP FOR HOME
Counsel for the Respondent nos.4,5&6: ----

WRIT APPEAL NO: 153 OF 2025

Writ Appeal under clause 15 of the Letters Patent Preferred Against the Order Dated 17/12/2024, Passed in W.P. No. 83 of 2024 on the file of the High Court.

Between:

M/s. Manappuram Finance and Leasing Limited, A company incorporated under the Companies Act, 1956 and having its registered office at 470(old)/W638A(new) Manappuram House, Valapad, Thrissur, Kerala - 680

567 And its branch office at Vijayawada AP Rep. by its Authorised Representative Mr. Dinesh RN

...APPELLANT

AND

1. The State of Telangana, Rep. by its Principal Secretary, Dept. of Home, Secretariat, Hyderabad.
2. The Director General of Police, The DGP Office, Lakdikapool, Hyderabad.
3. The Station House Officer, Osmania University Police Station, Hyderabad City.
4. The Station House Officer, Sangareddy Rural Police Station, Sangareddy.
5. The Station House Officer, Kushaiguda Police Station, Rachakonda.
6. Lagisheetu Raju, S/o. Gopala Swamy, Aged about 41 years , Occ. Corporate Employee, R/o. H.No. 1-7-71/25, 2nd Floor, Flat no. 202, Maheswari Nagar, Street No. 5, Habsiguda , Hyderabad.
7. M. Sathish, S/o. Sambamurthy, Aged about 36 years, Occ. Mason, R/o. H.no. 9 - 83, Pothreddipalle Village, Sangareddy Mandal, Sangareddy.
8. Mukkala Sai Kumar, S/o. Satyanarayana, Aged about 27 years, Occ. Private Employee, R/o. H.No. LIG 221, H.B Colony, Moulali , Uppal, Medchal-Malkajgiri Dist.
9. B. Manjula, W/o. Shiva Shanker, Aged about 26 years, Occ. House Wife, R/o. 1-7-23/A, JSN Colony, Street No. 8, Habsiguda, Secunderabad.
10. R. Shankar, S/o. R. Krishnaiah, Aged about 30 years, Occ. Private, R/o. Pappula Mill, Krishna Godavari Apartments, Mahbubnagar H.O. Mahabubnagar, TS - 509001.

...RESPONDENTS

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings pursuant to the letter dated December 21, 2021 in connection with FIR No. 406 of 2023 before Sangareddy Rural Police Station, Sangareddy, FIR No. 433 of 2023 and FIR No. 543 of 2023 before Osmania University Police Station, Hyderabad City, and FIR No. 1001 of 2023 before Kushaiguda Police Station, Rachakonda, on the file of 3rd respondent by restraining the 3rd respondent from interfering with its day-to-day banking activities of the petitioner, pending disposal of the writ appeal

Counsel for the Appellant: SRI P. VENUGOPAL REP., FOR SRI. GOPALA RAO AMANCHARLA V

Counsel for the Respondent Nos.1 to 5: SRI MAHESH RAJE GP FOR HOME

Counsel for the Respondent Nos.6 to 10:---

WRIT APPEAL NO: 154 OF 2025

Writ Appeal under clause 15 of the Letters Patent Preferred Against the Order Dated 17/12/2024 Passed in W P No 2368 of 2023. on the file of the High Court.

Between:

M/s. Manappuram Finance Limited, A company incorporated under the Companies Act, 1956 and having its registered office at 470(old)/W638A(new)Manapuuram House, Valapad, Thrissur, Kerala - 680 567 Rep by its Authorised Signatory Mr.Dinesh RN

...APPELLANT

AND

1. The State of Telangana, Rep by its Principal Secretary, Dept of Home, Secretariat, Hyderabad.,
2. The Director General of Police, The DGP Office, Lakdikapool, Hyderabad.
3. The Station House Officer, P.S Subedari, Police Commissionarate, Warangal City, T.S

...RESPONDENTS

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings pursuant to the letter dated 13.01.2023, in connection with FIR No. 596 of 2022 of Subedar P.S and another crime no. 315 of 2022 on the file of 3rd respondent by restraining the 3rd respondent from interfering with its day-to-day banking activities of the petitioner, pending disposal of the writ appeal, and pass

Counsel for the Appellant: SRI P. VENUGOPAL REP., FOR SRI. GOPALA RAO AMANCHARLA V

Counsel for the Respondents: SRI MAHESH RAJE GP FOR HOME

WRIT APPEAL NO: 155 OF 2025

Writ Appeal under clause 15 of the Letters Patent Preferred Against the order Dated 17-12-2024 Passed in W.P.NO8346 of 2024 on the file of the High Court.

Between:

M/s. Manappuram General Finance and Leasing Limited, having its registered office at IV / 470(old) W638A(NEW) Manappuram House, Valapad, Thrissur, Kerela - 680567 And its BRANCH Office at Chanda Nagar, Building No.2-85, 1st floor, Near Swagath Hotel, Pune Road, Chanda Nagar, Rangareddy District. Pin 500050. Rep. by its Authorized Signatory VIN.

...APPELLANT

AND

1. The State of Telangana, Rep. by its Prl. Secretary, Department of Home, Secretariat, Hyderabad.
2. The Director General of Police, The DGP Office, Lakdipool, Hyderabad
3. The Inspector of Police Central Crime Station, Hyderabad Main Road, Gun Foundry, Basheerbagh, Hyderabad
4. Mr. Kurakula Shivaji, S/o. Ashok, Aged about 32 years, Occ Student, R/o. Osmania University, Habsiguda, Hyderabad.
5. Yeligeti Ranjith, S/o. Ravinder, Aged about 32 Years, Occ Bussiness, R/o. H.No. Ramalingashwara Colony, Nagaram Village, Rangareddy District.

...RESPONDENTS

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings pursuant to the letter dated 21.03.2024 in connection with FIR No. 92 of 2023 on the file of 3rd respondent by restraining the 3rd respondent from interfering with its day-to-day banking activities of the petitioner, pending disposal of the writ appeal, and pass

Counsel for the Appellant: SRI P. VENUGOPAL REP., FOR SRI. GOPALA RAO AMANCHARLA V

Counsel for the Respondent Nos.1 to 3: SRI MAHESH RAJE GP FOR HOME

Counsel for the Respondent Nos.4&5: ---

The Court made the following: COMMON JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL Nos.121, 127, 134, 135, 137, 138, 140, 142, 146, 147, 150, 151, 152, 153, 154 and 155 of 2025

COMMON JUDGMENT: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri P.Venugopal, learned Senior Counsel appearing for Sri Amancharla V. Gopala Rao, learned counsel for the appellant.

Sri Mahesh Raje, learned Government Pleader for Home; Ms. Pratusha Boppana, learned counsel representing M/s.N.Legal Hyderabad; and Sri B. Mukherjee, learned counsel representing Sri Gadi Praveen Kumar, learned Deputy Solicitor General of India, for the respondents.

2. These writ appeals are arising out of the common order passed by the learned Single Judge in W.P.No.37182 of 2021 and batch, dated 17.12.2024, wherein the learned Single Judge has examined the notices issued to the appellant/writ petitioner under Section 91 of the Code of Criminal Procedure, 1973. Thus, essentially, the learned Single Judge has exercised the adjudicatory power in relation to the criminal law.

3. The Supreme Court in **Ram Kishan Fauji v. State of Haryana**[1], opined that the writ appeal/letters patent appeal is not maintainable against the order of the writ court when it examined a criminal matter. The similar view was followed by the High Court for the State of Telangana in **State of Telangana v. Tushar Vellapally**[2] and the Gauhati High Court in **Deba Prasad Dutta v. State of Assam**[3].

4. The writ appeals are not maintainable and this Court has consistently taken this view in the last few days.

5. The learned counsel for the appellant on record prays for time to examine the aforesaid judgments.

6. We have thoroughly examined those judgments and we have taken a consistent view. Therefore, we are not inclined to grant time for this purpose.

7. Accordingly, the writ appeals are **dismissed**. However, this order will not come in the way of the appellant to avail any other appropriate remedy, if available in law. No order as to costs.

[1] (2017) 5 SCC 533
[2] 2023 SCC OnLine TS 334
[3] 2023 SCC OnLine Gau 3615: AIR 2024 Gau 30

Miscellaneous petitions pending, if any, shall stand closed.

SD/-P.PADMANABHA REDDY
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

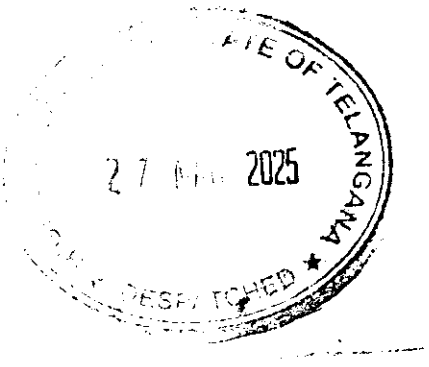
To,

1. One CC to SRI. GOPALA RAO AMANCHARLA V Advocate [OPUC]
2. Two CCs to GP FOR HOME ,High Court for the State of Telangana. [OUT]
3. One CC to
4. M/S. N LEGAL HYDERABAD Advocate [OPUC]
5. One CC to Sri Gadi Praveen Kumar, Deputy Solicitor General of India [OPUC]
6. Two CD Copies

KKS
LS

HIGH COURT

DATED:04/03/2025



COMMON JUDGMENT

WA.Nos.
121,127,134,135,137,138,140,142,146,147,150,151,152 ,153,154 and 155 OF 2025

DISMISSING THE WRIT APPEALS WITHOUT COSTS

(9)

Kpr
27/3/25